

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.233 - **CP/34(AHM)2021**
With
ITEM No.234 - **IA/30(AHM)2022**

Proceedings under Section 241(1) & 242(4) of Co. Act, 2013

IN THE MATTER OF:

Sandeep Modi & Ors
V/s

.....Applicant

Modi Life Care Industries Ltd & Ors

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha D. Shah, Adv.
For the Respondent : Mr. Shashank Tandon, PCS

ORDER

CP/34(AHM)2021 & IA/30(AHM)2022

Ld. PCS for the respondent submitted that he wants to get discharge from the matter. However, he has not issued notice to the parties. He is directed to comply within 7 days.

List for further consideration on 11.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)